

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3

IA(IBC)/1119(CH)2024
In
CP (IB) No. 197 /Chd/Pb/2023

IN THE MATTER OF:

Proma Industries Limited

...Petitioner

Vs

Girnar Fibres Ltd

...Respondent

Under Section: 7, 65 IBC 2016

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP
and respondent in IA No. 1119/24

:Mr. Atul V. Sood, Advocate with Aditi
Sharma, Advocate

For the Respondent in main CP
and applicant in IA No.1119/2024

: Mr. Anand Chhibbar, Senior Advocate with
Mr. Vaibhav Sahni, Advocate

ORDER

IA No. 1119/2024

Counter-affidavit has been filed by Ld. Counsel respondent-Corporate Debtor vide Diary No No.02118/7 dated 29.04.2024. The same is taken on record. This application has been filed under Section 65 against the petitioner initiating the proceedings under said Section and Mr. Atul V. Sood is ready to accept the notice. He may file the reply within one week with a copy in advance to the counsel opposite. Ld. Counsels for the parties are directed to file short written submissions at least two days

before the next date of hearing by exchanging copies with each other. No further opportunity will be given to the final arguments on the main petition as well as in application. Let the matter be listed before the regular Bench on 21.05.2024 in the supplementary list.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja